

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1181**

TO BE ANSWERED ON THE 27TH JULY, 2022/ SRAVANA 5, 1944 (SAKA)

CYBER CRIMES IN THE COUNTRY

1181 SHRI ABDUL WAHAB:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there have been increase in the cyber crimes in the country in the recent past;**
- (b) the details of cases reported related to Hacking, Denial of Service (DoS), Virus dissemination, credit card fraud, phishing, cyber stalking in the last five years, year-wise; and**
- (c) what measures have been taken by Government to prevent cyber crime/attacks in the country?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (c) With enhanced use of cyber space, number of cybercrimes is also increasing. The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication “Crime in India”. The latest published report is for the year 2020. As per the data published by the NCRB, detail of crime head-wise cases registered under Cyber Crimes (involving communication devices as medium/target) during the period from 2016 to 2020 is at the Annexure.

‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule of the Constitution of India. States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crimes.

To strengthen the mechanism to deal with cyber crime, in a comprehensive and coordinated manner, the Central Government has taken several steps like spreading awareness about cyber crimes, issuance of alerts/ advisories, capacity building/ training of law enforcement personnel/ prosecutors/ judicial officers, improving cyber forensic facilities, etc. The Government has established the ‘Indian Cyber Crime Coordination Centre’ (I4C) to provide a framework and ecosystem for Law Enhancement Agencies (LEAs) to deal with cyber crimes in a comprehensive and coordinated manner.

The Government has launched the ‘National Cyber Crime Reporting Portal’ (www.cybercrime.gov.in) to enable the public to report all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal are routed automatically to the respective State/UT law enforcement agency for further handling as per the provisions of law. The ‘Citizen Financial Cyber Fraud Reporting and Management System’ module has been launched for immediate reporting of financial frauds and to stop

siphoning off fund by the fraudsters. A toll- free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.

Government has taken measures to strengthen the cyber security posture in the country which, inter-alia, include the following:

- i. CERT-In issues alerts and advisories regarding latest cyber threats/vulnerabilities and countermeasures to protect computers and networks on regular basis.**
- ii. Government has issued guidelines for Chief Information Security Officers (CISOs) regarding their key roles and responsibilities for securing applications/ infrastructure and compliance.**
- iii. All the government websites and applications are audited with respect to cyber security prior to their hosting. The auditing of the websites and applications are conducted on a regular basis after hosting also.**
- iv. Government has empanelled security auditing organisations to support and audit implementation of Information Security Best Practices.**

- v. Government has formulated Cyber Crisis Management Plan (CCMP) for countering cyber attacks for implementation by all Ministries/ Departments of Central Government, State Governments and their organizations and critical sectors.**
- vi. Government is operating the Cyber Swachhta Kendra (Botnet Cleaning and Malware Analysis Centre). The centre is providing detection of malicious programs and free tools to remove the same.**
- vii. Government has set up the National Cyber Coordination Centre (NCCC) to generate necessary situational awareness of existing and potential cyber security threats.**

Annexure

Crime Head-wise details of cases registered under Cyber Crimes (involving communication devices as medium/target) during the period from 2016 to 2020

SL	Crimeheads	2016	2017	2018	2019	2020
1	Tampering computer source documents	78	233	257	173	338
2	Computer Related Offences	6818	10108	14141	23734	21926
2.1	Computer Related Offences	3321	3508	3969	4476	4557
2.1.1	Ransom-ware	-	300	1218	1023	727
2.1.2	Offences other than Ransom-ware	-	3208	2751	3453	3830
2.2	Dishonestly receiving stolen computer resource or communication device	196	360	391	557	288
2.3	Identity Theft	1545	3724	6688	12345	5148
2.4	Cheating by personation by using computer resource	1597	2269	2704	5531	11191
2.5	Violation of Privacy	159	247	389	825	742
3	Cyber Terrorism	12	13	21	12	26
4	Publication/transmission of obscene / sexually explicit act in electronic form	957	1768	3076	4203	6308
4.1	Publishing or transmitting obscene material in Electronic Form	-	948	1334	1836	3008
4.2	Publishing or transmitting of material containing Sexually explicit act in electronic form	930	401	1097	1413	1484
4.3	Publishing or transmitting of material depicting children in Sexually explicit act in electronic form	17	46	82	103	735
4.4	Preservation and retention of information by intermediaries	10	11	27	14	61
4.5	Other Sections 67 IT Act	-	362	536	837	1020
5	Interception or Monitoring or decryption of Information	0	4	6	9	7
6	Un-authorized access/attempt to access to protected computer system	0	2	0	2	2
7	Abetment to Commit Offences	-	0	1	0	1
8	Attempt to Commit Offences	-	4	13	14	18
9	Other Sections of IT Act	748	1503	980	2699	1017
A	Total Offences under I.T. Act	8613	13635	18495	30846	29643
10	Abetment of Suicide (Online)	-	0	7	7	10
11	Cyber Stalking/Bullying of Women/Children	-	542	739	771	872
12	Data theft	86	307	106	282	98
13	Fraud	-	3466	3353	6229	10395
13.1	Credit Card/Debit Card	-	395	309	367	1194
13.2	ATMs	-	1543	1284	2067	2160
13.3	Online Banking Fraud	-	804	968	2093	4047
13.4	OTP Frauds	-	334	319	549	1093
13.5	Others	-	390	473	1153	1901
14	Cheating	2329	1896	2051	3367	4480
15	Forgery	81	99	260	511	582
16	Defamation/Morphing	-	12	18	19	51
17	Fake Profile	-	86	78	85	149
18	Counterfeiting	10	1	2	5	9
18.1	Currency	10	1	2	5	9
18.2	Stamps	0	0	0	0	0
19	Cyber Blackmailing/Threatening	-	311	223	362	303
20	Fake News on Social Media	-	170	97	188	578
21	Other Offences	1012	1086	1713	1974	2674
B	Total Offences under IPC	3518	7976	8647	13800	20201
22	Gambling Act (Online Gambling)	-	45	20	22	63
23	Lotteries Act (Online Lotteries)	-	11	2	9	26
24	Copy Right Act	181	89	62	34	49
25	Trade Marks Act	2	11	0	1	5
26	Other SLL Crimes	3	29	22	23	48
C	Total Offences under SLL	186	185	106	89	191
	Total Cyber Crimes	12317	21796	27248	44735	50035
Source: Crime in India, NCRB.						
Note: '-' Data not available. Collected since 2017						
